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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA No. 2103/98

New Delhi: this the 14th day of February, 2000.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MR. KULDIP SINGH, MEMBER (J)

Prem Kumar Singh,
S/o Sh. Jagdish Kumar,
R/o Gawai Khera, P.O. Gwarau,
Distt. Moradabad (UP)

..... Applicant.

(By Advocate: Shri S. C. Luthra)

Versus

1. Union of India
through
the Secretary,
Ministry of Agriculture,
(Dept. of A.H. & Dairying),
Krishi Bhawan,
New Delhi -1

2. The General Manager,
Delhi Milk Scheme,
West Patel Nagar,
Delhi-8

..... Respondents.

(By Advocate: Shri Rajiv Bansal)

ORDER

HON'BLE MR. S. R. ADIGE

Heard both sides.

2. We are satisfied that this OA can be disposed of in terms of the directions contained in order dated 4.1.2000 in OA No. 1893/98 and direct accordingly.

3. Applicant's counsel has contended that NDRI Karnal's advice on the matter is already available with respondents. Even if that be so, it is desirable that a clear and categorical opinion be obtained from NDRI Karnal whether the qualification possessed by applicant fulfills the requirement for the post of Supervisor.

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4. Under the circumstance we dispose of this
OA in terms of the directions contained in Tribunal's
order dated 4.1.2000 in OA No.1893/98. No costs.

Kul
(KULDIP SINGH)

MEMBER(J)

Arvind
(S.R. ADIGE)

VICE CHAIRMAN(A)

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